Children rescued from trafficking

1845. SHRI P. RAJEEVE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of Children rescued from trafficking from 2009 till the present, State-wise;
- (b) the number of convictions made for Child trafficking under the Immoral Traffic(Prevention) Act from 2009 till the present; and
 - (c) the steps being taken to prevent child trafficking?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) The data on number of children rescued from trafficking is not centrally maintained. However, as per the information provided by the National Crime Records Bureau, the number of cases registered (CR) and persons convicted (PCV) under the Immoral Traffic (Prevention) Act, 1956 during 2009 and 2010, State-wise, is given in the Statement (See below).

(c) The Government has been taking various measures to combat trafficking for commercial sexual exploitation in the country. The Immoral Traffic (Prevention) Act, 1956 supplemented by the Indian Penal Code prohibits trafficking in human beings, including children and lays down penalties for trafficking. Advisories for combating trafficking have been issued on 09.09.2009 and 12.10.2011 by the Government of India to all States/Union Territories. Further, the Ministry has been implementing the "Ujjawala" Scheme, under which financial assistance is being provided for prevention of trafficking and for rescue, rehabilitation and re-integration of victims of trafficking for commercial sexual exploitation.

Statement

Cases Registered (CR) & Persons Convicted (PCV) Under Immoral Traffic (P)Act, 1956 during
2009 & 2010

SI. No.	State/UT	2009		2010	
		CR	PCV	CR	PCV
1	2	3	4	5	6
1	Andhra Pradesh	279	194	548	162
2	Arunachal Pradesh	0	0	0	0

1	2	3	4	5	6
3	Assam	37	0	25	4
4	Bihar	40	9	24	5
5	Chhattisgarh	9	3	12	8
6	Goa	23	17	16	0
7	Gujarat	41	10	46	4
8	Haryana	90	93	57	94
9	Himachal Pradesh	5	0	1	0
10	Jammu & Kashmir	6	0	4	0
11	Jharkhand	1	11	13	7
12	Karnataka	329	322	242	358
13	Kerala	314	248	309	274
14	Madhya Pradesh	19	5	19	10
15	Maharashtra	271	199	306	169
16	Manipur		0	0	0
17	Meghalaya	1	0	3	0
18	Mizoram	1	1	0	1
19	Nagaland	3	18	2	1
20	Orissa	14	7	25	7
21	Punjab	59	38	59	68
22	Rajasthan	62	107	82	31
23	Sikkim	1	0	3	0
24	Tamil Nadu	716	820	567	668
25	Tripura	0	0	1	0

1	2	3	4	5	6
26	Uttar Pradesh	39	176	23	201
27	Uttarakhand	6	0	4	19
28	West Bengal	63	17	56	42
29	A&N Islands	1	1	3	0
30	Chandigarh	4	0	3	0
31	D&N Haveli	0	0	1	0
32	Daman & Diu	4	0	6	0
33	Delhi	27	80	28	84
34	Lakshadweep	0	0	0	0
35	Puducherry	9	12	11	25
	TOTAL (ALL-INDIA)	2474	2388	2499	2242

Source: Crime in India, National Crime Records Bureau

Welfare schemes for children

1846. DR. T. SUBBARAMI REDDY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of street/destitute/orphan/neglected children in the country, State-wise;
- (b) whether Government has reviewed the various welfare schemes/ programmes running for these children in the recent past;
 - (c) if so, the details thereof along with the outcome thereof; and
- (d) the steps taken or proposed to be taken by Government to make these schemes/programmes more purposeful?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) The Government, in the Ministry of Women and Child Development does not collect data regarding number of street children nor are there any authentic figures available from any other source for the country. One of the reasons for it is that their number is fluctuating in nature.